

/352541/2024

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
 Civil Secretariat, Srinagar/Jammu

Notification
 Jammu, the ^{27th} of February, 2024

S.O 130 In exercise of the powers conferred as contained in sub-section (1) of Section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint the following Officers to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Shopian as shown against each:-

S.No	Name of the Tehsildar	Jurisdiction
1.	Sh. Anjum Bashir Khan, JKAS	Tehsildar Shopian
2.	Sh. Fareed Ahmad, JKAS	Tehsildar Keegam
3.	Sh. Latafat Qadir Shawl	Tehsildar Keller

By Order of the Government of Jammu and Kashmir.

Sd/-
 (Achal Sethi)
 Secretary to Government
 Department of Law, Justice & PA

o.Law/Powr/20/2021-10

Dated: 27-02-2024

Copy to the:-

Joint Secretary (J&K), Ministry of Home Affairs, Government of India.

Divisional Commissioner, Kashmir.

Administrative Secretary, Revenue Department

District Magistrate, Shopian. This is with reference to letter no- **DMS/PA/2024/1717-21**

Date:-21/02/2024

General Manager, Government Press, Srinagar for publication in an extra ordinary issue of the Government Gazette.

Concerned Officers

SO section, Department of Law, Justice and Parliamentary Affairs.

Incharge Website

(Shamim Ahmad Wani)
 Senior Law Officer
 Department of Law, Justice and P.A

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